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28.3.2000 Hon. Mr. Justice Neelam Sanjiva Reddy, *re*
Hon. Mr. S. Prasanna A.M.

This OA was filed in the year 1993 but the matter was not prosecuted for one reason or the other by the appellants. Learned Counsel for the appellants submits that the appellants have become infirmities.

In view of the above submission this OA is dismissed as infirmities at the admission stage.

S.D.
A.M.

[Signature]
re

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